

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 948 of 2020

IN THE MATTER OF:

Babu Phutane Sakiamani & Ors. ...Appellants

Versus

Bhagyalakshmi Homes LLP ...Respondent

Present: -

For Appellant: Mr. Ishaan George, Advocate.

For Respondent: Mr. Sanyam Jain, Advocate for R-1.

**Mr. Aditya Marwah, Mr Raunak Dhillon, Mr Shubhankar
Jain, Advocates for Intervenor for IIFL Bank.**

WITH

Company Appeal (AT) (Insolvency) No. 1032 of 2020

IN THE MATTER OF:

P. Murali Shankar & Ors. ...Appellants

Versus

Bhagyalakshmi Homes LLP ...Respondent

Present: -

For Appellant: Mr. Ishaan George, Advocate.

For Respondent: Mr. Sanyam Jain, Advocate for R-1.

ORDER
(Virtual Mode)

26.03.2021 Today, when the case was called out, the Learned Counsel for the Respondent Nos. 3 and 4 submit that today he has filed an I.A. (numbered not mentioned) through email bringing on record 'terms of the settlement' arrived between the parties.

2. Learned Counsel for the Appellants submits that he has not received the copy of I.A. filed by the Respondent Nos. 3 and 4.

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3. Learned Counsel for the Respondent Nos. 3 and 4 is directed to file Hard Copy of the I.A. along with terms of the settlement arrived between the parties, latest by 06.04.2021. The same may be served to the opponent counsel.
4. Learned Counsel for the Appellants is liberty to file Reply to the I.A. filed by Respondent Nos. 3 and 4.
5. List the Appeal 'For Admission (After Notice)' on **23rd April, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

R. N./ nn./